(1) (2) (3) (4)

S/Shri 29. B. P. Mathur

Addi. EA&JS, M/o Defence. Son, Ratnesh Mathur, employed in Citibank since Aug. 91. Shri B. P. Mathur handed over charge on 5th Aug. 92 and now working as Principal Director of Audit (Central Revenues), Delhi.

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Opening of World Gold Council Offiie in Bombay

1915, SHRI S. MUTHU MANI: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the World Gold Council is planning to open an office in Bombay; and
- (b) if so, whether Government have given its consent to it and what are the objectives of this World Gold Council's office at Bombay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) The information is being collected and will be laid on the Table of the House.

Incentive to Informers

1916. SHRI S. S. AHLUWALIA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government gives a certain percentage to the informers who provide information to the authorities about black money, smuggled goods and narcotics etc. from the booty recovered after such information as an incentive to them;
 - (b) if so, what arc the details thereof,
- (c) how many informers have been given payments with details thereof;
- (d) whether Government have received any complaint alleging connivance of the concerned authorities who give due to their near and dear ones for giving such information and thereby dupe the exchequer by sharing the incentive amount;

- (e) if so, what are the details of such complaints received during the last five years and action taken by Government thereon; and
- (f) what action Government propose to take to stop the connivance of authorities in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (f) Information is being collected and will be laid on the Table of the House.

Extension of Japan's Grants-in-Aid

1917. SHRI SATYANARAYANA DRONAMRAJU:

SHRI H. HANUMANTHAPPA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Japan would extend grants-in-aid of 700 million Yen (R. 18.8 crores) to India for import of fertilizers and for increasing the production;
- (b) what is the commitment of aid by Japan this year; and
- (c) whether any agreement has been signed for Japan's Yen aid commitment to India; if yes, the terms and conditions of the agreement under which the aid is expected to be obtained by India from Japan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Yes, Sir.

(b) The Government of Japan have pledged Yen 119,640 million as ODA loan assistance to India during the year 1993-94. In addition. Government of Japan has extended 3.4 billion Yen (equivalent to about Rs. 102 crores) as grant aid during 1993-94 so far-

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(c) Loan agreements against the above Japanese pledge of 119.640 million Yen for the year 1993-94 have not been concluded so far. Loan agreements against the aid pledges of previous years were concluded in the respective years. The Japanese Official Development Assistance carries a rate of interest of 2.6% per annum and is repayable over a period of 30 years including a grace period of 10 years. Japanese Grant assistance has no repayment liability on Government of India.

Sals of Public Sector Shares

- 1918. SHRI PRAMOD MAHAJAN: Will the Minister of FINANCE be pleased to
- (a) what are the names of Mutual Funds and Financial Institutions to which Public Sector shares were sold during the first two rounds of disinvestment;
- (b) the number and value of shares sold to each institutions by each Public Sector Undertaking;
- (c) on what date, the Ministry of Finance and the Union Cabinet took a decision in this regard and what are the details of the decision;
- (d) who are the final gainers in the entire process of disinvestment of Government equity;
- (e) what is the extent of loss caused to the Exchequer by each Public Undertaking is the sale of shares; and
- (f) whether any lock-in period for the sale of the shares was imposed, if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINIS-TRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) to (f) The information is being collected and will be laid on the Table of the House.

National Holiday Observance in GIC

- 1919. SHRI PRAKASH YASHWANT AMBEDKAR: Will the Minister of FIN-ANCE be pleased to state:
- (a) whether 14th April, 1993 was declared as National holiday.

(b) whether General Insurance Corporation granted the said holiday to its emplovees; and

to Questions

- (c) if not what are the reasons therefor?
- THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINIS-TRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Yes, Sir.
- (b) and (c) GIC observed the holiday only in States where State Governments had declared 14th April, 1993 as a public Holiday under Negotiable Instruments Act, 1861.

Funcficsisg of Foreign Banks

- 1920. SHRI KRISHNAN LAL SHAR-MA: Will the Minister of FINANCE be pleased to state: -
- (a) whether it is a fact that the services of foreign banks operating in the country at present are confined to a particular category of people;
- (b) if so, what are the details thereof and what are the reasons therefor;
- (c) whether it is also a fact that these foreign banks are required to advance 15 per cent of the loan to priority sector;
- (d) if so, what is the percentage of the loans advanced to private sector during the last three years:
- (e) whether Government propose to bring these foreign banks in the main banking stream of the country and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINIS-TRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) The branches of foreign banks operating in the country are located in metropolitan and other big cities and port towns. These banks insist on larger minimum balances in deposit accounts which discourages small depositors. The services of these banks are however, not restricted to any particular category of people.